DIVISION BENCH O-125

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (IB)/413(KB)2020

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 02nd July, 2021, 10:30 A.M

Name of the Company	OVERTOP MARKETING PRIVATE LIMITED Vs. VEDIC REALITY PRIVATE LIMITED		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel / Authorised Representative appeared through video conference:

1. Ms. Micky Chowdhury, Advocate] For Operational Creditor
2. Mr. Sandip Ghosh, Advocate]

1. Ms. Urmila Chakraborty, Advocate] For Corporate Debtor
2. Mr. S. K. Kanodia, Advocate]

O R D E R

1. Ld. Counsel for the parties present.

2. In the facts and circumstances of this case, sur-rejoinder is to be filed to the rejoinder filed by the Operational Creditor. The Corporate Debtor shall do the needful to file the same within a period of three weeks from today. Copies of sur-rejoinder be served on the Ld. Counsel on Record for the Operational Creditor.

3. List this matter on 06/09/2021.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)

hb.